

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 202-JK (LD) of 2024

DATED:- 02 - 01 - 2024

Sanction is hereby accorded to the appointment of Er. Rajinder Kumar Gupta, XEN, ID-1, Jammu as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 02.01.2024

No:-LAW-OIC/1/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Reyaz Ali Bhat
02-01-24

Annexure to the Government Order No:- 202-JK(LD) of 2024 dated 02.01.2024

| S.No. | Title of the Case |
|-------|--|
| 1 | CCP (S) No. 341/2019 in OWP 2455/2018 Neena Saraf Vs Ajit Kumar Sahu Secretary PHE Department. |
| 2 | WP(C) 148/2021 Joginder Singh Jamwal Vs UT of J&K and Others |

Am

Devsingh